

**GOVERNMENT OF INDIA  
INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:588

ANSWERED ON:25.07.2001

COMMUNICATION AND CONVERGENCE BILL

IQBAL AHMED SARADGI;VILAS BABURAO MUTTEMWAR;Y.S. VIVEKANANDA REDDY

**Will the Minister of INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the Ministry of Information Technology has disassociated itself from the revised draft of Communication and Convergence Bill which has sought to bring all Internet, e- commerce and IT-related services under the licence regime;
- (b) if so, the main reasons for disassociating IT from this decision;
- (c) whether the Government have opposed this move; and
- (d) the time by which decision is likely to be taken in this regard?

**Answer**

MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN)

- (a) and (b): The Ministry of Information Technology has not disassociated itself from the revised draft of Communication Convergence Bill, 2001. The Communication Convergence Bill does not seek to bring e-commerce and IT related services under the license regime.
- (c): The question does not arise.
- (d): The Group of Ministers have taken a decision in this regard as stated above.